

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 6th of March, 2020.

S.O- 88 Whereas, on 12.09.2019, a reliable information was received that a conduit of banned organization Jaish-e-Mohammad were transporting prohibited arms and ammunitions in a truck coming from Punjab towards Kashmir valley via Lakhanpur.; and

2. Whereas, a joint naka was laid near New Ravi Bridge Lakhanpur and vehicle to vehicle checking was carried out, and the truck bearing No JK-13E-2000 was intercepted to stop and was searched by the police. The driver of the truck was questioned and he disclosed his identity as Sabeel Ahmad Baba S/o Gh. Hassan Baba R/O Aglar Kandi, Tehsil Rajpora District Pulwama, while two persons travelling in the above truck disclosed their identities as Jahangir Ahmed Parray S/O Mohd Abdullah Parray R/O PokharPora, Tehsil Charar-e-Sharief, District Budgam and Ubaid-ul-Islam S/O Ghulam Ahmed Shah R/O Aglar kandi, Tehsil Rajpora, District Pulwama respectively; and

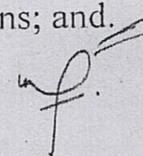
3. Whereas, during checking of truck loaded with card boards, a black bag containing 06 AK-56/47 rifles (AK 56 rifles = 04 no's AK-47 rifles = 02 no's), magazines AK-47 = 06 no's and live cartridge of AK-47 = 180 no's were recovered from the cabin of the truck; and

4. Whereas, a case FIR No. 61/2019 U/S 13,18, 38, 39 ULA(P) Act, 1967, 120-B RPC 7/25 Indian Arms Act was registered in P/S Lakhanpur District Kathua and investigation taken up; and

5. Whereas, seizure memo and site plan were prepared. The statement of witnesses were recorded U/S 161 Cr.PC & 164-A Cr.PC. The accused were arrested, their personal search memo was prepared and their finger prints were also taken; and.

6. Whereas, during the course of investigation it came to the fore that the accused Ubaid-ul-Islam was in contact with Ashiq Nengroo who has been (A) category terrorist of banned organization JEM and was absconding. The contact number of Ashiq Hussain Nengroo was received by Ubaid-ul-Islam from Suhail Ahmed Dar @ Aamir S/O Ghulam Nabi Dar ; and

7. Whereas, during the course of investigation, it came to the fore that the accused Ashiq Nengroo had instructed Ubaid-ul-Islam to receive one matrix sheet and a bag full of weapons from some unknown masked persons; and.



8. Whereas, the weapon contained in the bag was planned to be handed over to OGW Bashir Ahmad Lone s/o Mohammad Akbar Lone R/o Aglar, Kandi, Pulwama and ;

9. Whereas, during course of investigation, Suhail Ahmed Dar and Bashir Ahmed Lone, OGWs working for proscribed organization JeM, were arrested from District Pulwama in connection with the and other electronic gadgets recovered from the accused were referred to the FSL for examination/analysis; and.

10. Whereas, accused namely Ashiq Ahmad Nengroo has been absconding and proceedings under section 512 Cr.PC have been initiated against him; and.

11) Whereas, on the basis of evidence collected and other material placed on record, the investigation, prima facie, has established the involvement of below mentioned accused in the commission of offences punishable under various sections of ULPA Act, 1967 shown as against each;

S. No.	Name of accused	Offences proved against
1.	Sabeel Ahmed Baba S/o Ghulam Hassan Baba R/o Aghlar Kandi Tehsil Rajpura District Pulwama	U/S 13/18/38/39 ULAP Act, 120-B RPC, 7/25 Arms Act .
2.	Ubaid-ul-Islam S/o Ghulam Mohammad R/o Aghlar Kandi Tehsil Rajpura District Pulwama	U/S 13/18/38/39 ULAP Act, 120-B RPC, 7/25 Arms Act .
3.	Jahanghir Ahmed Parray S/o Mohammad Abdullah Parray R/o Pakharpura Tehsil Charare Sharief District Budgam	U/S 13/18/38/39 ULAP Act, 120-B RPC, 7/25 Arms Act .
4.	Bashir Ahmed Lone S/o Mohammad Akbar Lone R/o Aghlar Kandi Tehsil Rajpura District Pulwama	U/S 13/18/38/39 ULAP Act, 120-B RPC, 7/25 Arms Act .
5.	Suhail Ahmed Dar S/o Ghulam Nabi Dar R/o Aghlar Kandi Tehsil Rajpura District Pulwama	U/S 13/18/38/39 ULAP Act, 7/25 Arms Act and 201, 120-B RPC.
6.	Ashiq Ahmed Nangroo S/o Gh. Mohammad R/o Hajan Tehsil Rajpura District Pulwama	U/S 13/18/38/39 ULAP Act, 120-B RPC, 7/25 Arms Act.

12. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the case diary file and all other relevant documents relating to the case and has come to a conclusion that prima facie case against the accused has been made out; and.

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13. Whereas, after perusing the case diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above persons for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences as indicated against each at para 11 in case FIR No. 61/2019 P/s Lakhanpur, Kathua.

By order of the Government of Jammu and Kashmir.

Sd/-

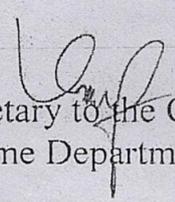
Principal Secretary to the Government
Home Department

Dated: 06.03.2020

No. Home/Pros/11/2020

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file


Under Secretary to the Government
Home Department